

To,

**The Registrar,**  
Hon'ble National Green Tribunal,  
New Delhi.

Letter No. 234 /M-N.G.T.Vaad-Bijnour dated 24 May, 2023

**Subject: Filing of response in O.A.No.485/2022 Gautam Sharma vs. State of U.P. and others.**

Respected Sir,

With reference to the subject cited above i would like to inform you that Hon,ble National Green Tribunal vide order dated 23.02.2023 directed to file reply/response regarding the details of recovery proceeding of Rs. 27,14,061/- from M/S Brijwala Infra solution imposed upon him by District Magistrate, Bijnour vide order dated 12.05.2022. The operative portion of the order of Hon'ble National Green Tribunal dated 23.02.2023 is quoted below:-

“.....4. We have gone through the replies/response filed on behalf of Respondents No. 2 to 4. There is no mention in the replies/response filed by Respondents No. 2 to 4 as to whether CTE/CTO was obtained by the mining lease holders. Further, penalty of ₹37,59,200/- is stated to have been imposed on mining lease holder-M/s. Brajwala Infratech Ltd., out of which recovery of ₹27,14,061/- is stated to be pending but no details regarding status of the recovery proceedings have been given in the reply.

5. Respondent No. 3-UPPCB is directed to file additional reply mentioning requisite details regarding obtaining of CTE/CTO by the mining lease holders from the UPPCB.

6. The Respondent No. 4-District Magistrate, Bijnor, is directed to file additional reply with requisite details regarding status of recovery proceedings along with copies of relevant documents.

7. Additional replies on behalf of Respondents No. 2 and 4 be filed within two months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the

form of searchable PDF/OCR supported PDF and not in the form of Image PDF.

8. List the matter for further consideration on 25.05.2023.”

As per comments received from District Magistrate, Bijnour dated 22.05.2023 it is hereby submitted that Rs. 18,85,680/- was deposited by the firm (M/S Brijwala Infra solution) on 11.05.2022 and Rs. 1,16,536/- was deposited by the firm on 12.05.2022. Further, on 28.07.2022 Rs. 1,00,000/-; on 10.03.2023 Rs.1,00,000/-; on 31.03.2023 Rs. 1,00,000/-; on 31.03.2023 Rs. 50,000/- has been recovered. Thus, out of Rs. 27,14,061/-a sum of Rs. 23,52,216/-has been recovered and Rs. 3,61,845/- is yet to be recovered for which proceeding is going on and is expected to be recovered soon.

Therefore, kindly submit the above factual position before Hon'ble National Green Tribunal.

Yours Faithfully,

**(Dr. Roshan Jacob)**

Director

Directorate of Geology &  
Mining, U.P., Lucknow.